

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 57 of 1999

Allahabad this the 29th day of January, 1999

Hon'ble Mr. S.K. Agrawal, Member (J)
Hon'ble Mr. G. Ramakrishnan, Member (A)

Vined Kumar Sharma, S/o Shri Madhav Prasad, R/o
Mandi Ram Das, Gali Raj Kumar, Mathura.

Applicant

By Advocate Shri Sanjay Goswami

Versus

1. Union of India, through Divisional Railway Manager, Central Railway, Jhansi.
2. Divisional Engineer, Central Railway, Jhansi.
3. Dy.Chief Engineer (Construction), Central Railway, Agra.

Respondents

By Advocate

O R D E R (Oral)

By Hon'ble Mr. S.K. Agrawal, Member (J)

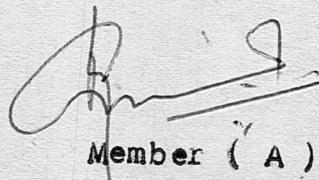
Sri Sanjay Goswami for the applicant.

Heard on admission. The relief sought by the applicant is to direct the respondents to pay ^{the} amount of wages/ salary to the applicant w.e.f. 18.5.94 till 29.3.96 when he was given appointment in compliance of the

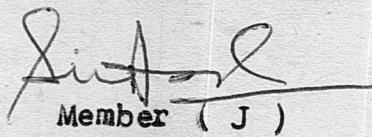
:: 2 ::

Tribunal's order dated 11.2.94 and to determine the amount of damages.

2. We have heard the learned lawyer for the applicant and perused the averments made in this O.A. The applicant has filed O.A. No. 915 of 1991 which was decided by this Tribunal and the applicant also filed Contempt Petition but meanwhile it appears that the applicant was given the job, therefore, that contempt petition was disposed of accordingly. Admittedly, the applicant did not work for the period. Therefore, on the principle of 'no work no pay', no case in the favour of the applicant is made out. Therefore, the O.A. is dismissed at the stage of admission.



Member (A)



Member (J)

/M.M./